



# CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36 Janpath,  
New Delhi-110001, Phone 23353503 FAX: 23753923

Petition No. 379/TD/2023

Dated: 14.2.2024

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)**

An application for the grant of a Category-V licence for inter-State trading in electricity across India has been made before the Commission by Serentica Renewables India 2 Private Limited, DLF Cyberpark, Tower – B, 9th Floor, Udyog Vihar, Phase III, Sector 20, Gurgaon, Haryana, India, 122008.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State trading licence to Serentica Renewables India 2 Private Limited before the Commission can be accessed at the website [www.serenticaglobal.com](http://www.serenticaglobal.com) or inspected by any person in the Commission's office by following the laid down procedure.

3. On consideration of the material available on record, the Commission is satisfied that prima facie the applicant qualifies for the grant of a licence for inter-State trading in electricity and by order dated 14.2.2024, the Commission has proposed to grant a Category-V licence to the applicant for inter-State trading in electricity across India.

4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant the licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by 11.3.2024 at the above noted address. The objections or suggestions received after the specified date shall not be considered.

5. The Commission has fixed the application for final disposal on 15.3.2024 and the person who files the suggestions or objections may in his discretion attend the hearing, for which no TADA shall be paid by the Commission.

Sd/-  
(Harpreet Singh Pruthi)  
Secretary